Indo-Bangladesh border dispute

†1691. DR. MURLI MANOHAR JOSHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that several enclaves are existing at Indo-Bangladesh border due to border disputes between the two countries;
 - (b) if so, the facts thereof and total number of enclaves;
 - (c) the extent of land occupied by these enclaves;
- (d) the number of enclaves out of them that are claimed to be in Indian authority and the efforts beign made to resolve this dispute; and
 - (e) the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (e) There are 111 Indian enclaves in Bangladesh (Area: 17158.13 acres) and 51 Bangladesh enclaves in India (Area: 7110.02 acres). India has no administrative control or access to its enclaves in Bangladesh. Both Government have agreed to the exchange of enclaves in the Land Boundary Agreement (LBA) in 1974. However, Article 3 of the 1974 LBA provides for the people in these enclaves being given the right to stay on as nationals of the State to which the enclaves are transferred. Therefore, the Government has requested for a joint survey/census of the enclaves. According to the Bangladesh side, however, joint survey/census in the enclaves is extraneous to the provisions of the LBA and they maintain that survey/census is not a pre-condition to the exchange of enclaves. Nevertheless, during the last Joint Boundary Working Groups meeting held in Dhaka on July 16-17,2006, both sides agreed that a joint visit to the enclaves of both the countries would take place at an early date...

Putting of information on website

1692. SHRI MAHENDRA MOHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the name of each Central Act presently being administered by his Ministry or the department(s) thereunder, department-wise;

[†]Original notice of the Question was received in Hindi.

- (b) the title of each statutory rule/regulation which is already in place under each such Central Act;
- (c) whether the above information along with the text of Act/rules has since been put on his Ministry's website; and
- (d) if so, to what extent and if not, by when Government would be able to put complete information on their website?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) and (b) The list of Central Acts and Rules framed thereunder, being administered by the Ministry of External Affairs, are enclosed as statement (See below):

(c) and (d) The text of the Acts and Rules is available on the Ministry's website http://mea.gov.in.

Statement

Central Acts and Rules being administered by the Ministry of External Affairs

- 1. The United Nations (Privileges and Immunities) Act, 1947
- 2. The United Nations (Security Council) Act, 1947
- 3. The Foreign Jurisdiction Act, 1947
- 4. The Diplomatic and Consular Officers (Oaths and Fees) Act, 1948
- 5. The Diplomatic and Consular Officers (Fees) Rules, 1949
- 6. The Extradition Act, 1962
- 7. The Foreign Marriage Act, 1969
- 8. Foreign Marriage Rules, 1970
- 9. The Diplomatic Relations (Vienna Convention) Act, 1972
- 10. The SAARC Convention (Suppression of Terrorism) Act, 1993
- 11. The Weapons of Mass Destruction and their delivery systems (Prohibition of Unlawful Activities) Act, 2005
- 12. Weapons of Mass Destruction and their delivery systems,

Appointment of Advisory Committee and their Powers and Duties Rules, 2006

- 13. The Citizens (Registration at Indian Consulates) Rules 1956
- 14. The Maintenance Orders Enforcement Act, 1921
- 15. The Haj Committee Act, 2002 (hard copy only)
- 16. The Haj Committee Rules, 2002 (hard copy only)
- 17. Territorial Waters, Continental Shelf, Exclusive Economic zone and Other Maritime Zones Act, 1976.

Indians in Jails of Saudi Arabia

1693. SHRI K. CHANDRAN PILLAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that a number of Indian citizens are languishing in jails of Saudi Arabia;
 - (b) if so, the details of persons detained in Saudi jails as on today;
- (c) whether the State Government of Kerala forwarded the case of Shri Stellas Pereira who is interned in Saudi jail;
- (d) if so, whether Government have taken any steps to get released from jail; and
 - (e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) and (b) As per the information provided to the Indian Mission in Riyadh by the Saudi Arabian Foreign office, as in the year 2005,1116 Indian nationals were in Saudi prisons for various offences.

(c) to (e) The facts are being ascertained.

Interview of Chinese Ambassador

1694. SHRI MANOHAR JOSHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken note of the interview of Chinese